

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1116 of 2019

IN THE MATTER OF:

Indian Oil Corporation Ltd.

....Appellant

Vs.

Ashish Arjun Kumar Rathi

....Respondent

Present:

For Appellant: Mr. Neeraj Malhotra, Sr. Advocate with Mrs. Priya Puri, Mr. Yati Sharma and Ms. Srishti Sharma, Advocates

For Respondent: Mr. Tushar Bhushan and Mr. Pawan Bhushan, Advocates

ORDER

24.01.2020: Learned Counsel for the Respondent submits that he can make submissions with reference to record and there is no need of filing the Reply.

Learned Counsel for the Appellant shall file certified copy of the Impugned Order within one week.

The appeal is admitted for hearing. Post this appeal on **07th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

sa/nn